

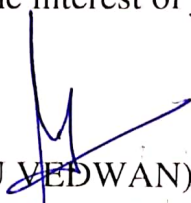
FIR No.481/17  
Case No.6716/17  
PS Punjabi Bagh

25.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.  
Accused absconding.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.5227/2020  
u/s 379/411 IPC  
PS Punjabi Bagh

25.08.2020

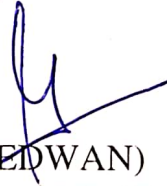
This is an application for the direction to the jail superintendent as to why accused Vishal @ Vicky is not released from jail.

Present: Ld. APP for the State.

Ld. Counsel for the accused is present through Cisco webex meet app.

Reply from Jail superintendent perused as per which wireless message was sent to concerned police station however, verification not received till date therefore accused / applicant Vishal @ Vicky has not been released from jail. Copy of the reply supplied to the ld. Counsel through whatsapp.

In these circumstances, let report be called from the SHO PS Punjabi Bagh for 26.08.2020. Copy of reply of Jail Superintendent be also sent to the SHO concerned.



(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

e-FIR No.05288/2020  
u/s 411 IPC  
PS Punjabi Bagh

25.08.2020

Fresh charge sheet is filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.


Accused is stated to be in JC.

Sh. Jitender Kumar, Remand Advocate is present.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Let copy of charge sheet be supplied to the accused through concerned Jail Superintendent.

Be put up for appearance of accused / further proceedings on 08.09.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.01534/2019  
u/s 411 IPC  
PS Punjabi Bagh

25.08.2020

Fresh charge sheet is filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

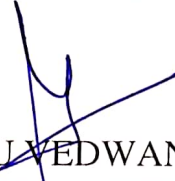
Accused is stated to be in JC.

Sh. Jitender Kumar, Remand Advocate is present.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Let copy of charge sheet be supplied to the accused through concerned Jail Superintendent.

Be put up for appearance of accused / further proceedings on 08.09.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.288/18  
u/s 411/34 IPC  
PS Punjabi Bagh

25.08.2020

Fresh charge sheet is filed.

It be checked and registered as per rules.

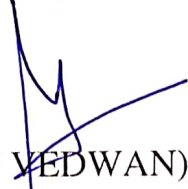
Present: Ld. APP for the State.

All accused persons are stated to be on court bail.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence.

Let all the accused persons be summoned for 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.709/19  
u/s 283 IPC  
PS Punjabi Bagh

25.08.2020

Fresh charge sheet is filed.

It be checked and registered as per rules.

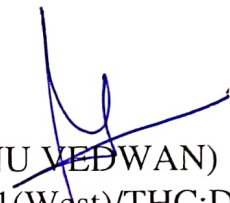
Present: Ld. APP for the State.

Accused is stated to be on bail.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby  
take cognizance of the offence.

Let accused be summoned for 24.11.2020.

  
(MANUVEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.574/19  
u/s 188 IPC  
PS Punjabi Bagh

25.08.2020

Fresh charge sheet is filed.

It be checked and registered as per rules.

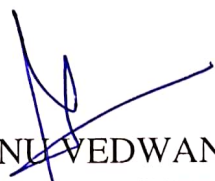
Present: Ld. APP for the State.

Accused is stated to be without arrest.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby  
take cognizance of the offence.

Let accused be summoned for 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.575/19  
u/s 33 Delhi Excise Act  
PS Punjabi Bagh

25.08.2020

Fresh charge sheet is filed.

It be checked and registered as per rules.

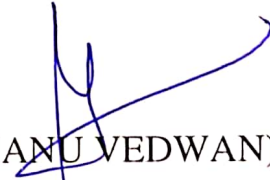
Present: Ld. APP for the State.

Accused is stated to be on bail.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby  
take cognizance of the offence.

Let accused be summoned for 24.11.2020.



(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020



Om Saran Gupta Vs. Nishi Jaidka & Ors.  
Case No.  
PS Punjabi Bagh


25.08.2020

Fresh complaint received on the official email ID.

It be checked and registered as per rules.

Present: None for complainant.

Be put up for consideration on 31.08.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

**CC No. 70486/2016**  
**State Vs Rohit Chand**  
**FIR NO. 119/2009**  
**PS Punjabi Bagh**

25-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 21-04-2020 for 25-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 24-11-2020.

  
(Manu Vedwan)

**MM: West District: THC/Delhi**  
**25-08-2020**

**CC No. 68201/2016**  
**State Vs Anuj**  
**FIR NO. 1158/2014**  
**PS Punjabi Bagh**

25-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 21-04-2020 for 25-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 24-11-2020.

  
(Manu Vedwan)

MM: West District: THC/Delhi  
25-08-2020

**CC No. 3425/2016**  
**Sanjay Bansal Vs Sanjay Jain**  
**PS Punjabi Bagh**

25-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 21-04-2020 for 25-08-2020 as per the directions of the Hon'ble High Court).

Present: Sh Ashok Kumar Singh, Ld Counsel for the complainant.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 24-11-2020.

  
(Manu Vedwan)

MM: West District: THC/Delhi  
25-08-2020

FIR No.152/13  
Case No.64848/16  
PS Punjabi Bagh

25.08.2020

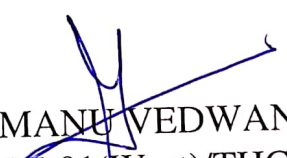
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

Accused absconding.

Presence of process server could not be procured on the Cisco webex meet application.

In view of the overall circumstances, be put up for purpose fixed on 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

e-FIR No.9954/16  
Case No.73650/16  
PS Punjabi Bagh

25.08.2020

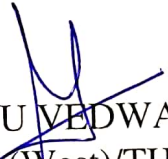
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

Both accused persons are absconding.

Presence of process server could not be procured on the Cisco webex meet application.

In view of the overall circumstances, be put up for purpose fixed on 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.671/18  
Case No.2656/19  
PS Tilak Nagar

25.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.  
Sh. Sumit Gaba, Id. Counsel for accused.

It is submitted by Id. Counsel that he is not having file today and submits that sometime be given. It is also submitted by Id. Counsel that no adverse order be passed today.

In the interest of justice, be put up for purpose fixed on 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

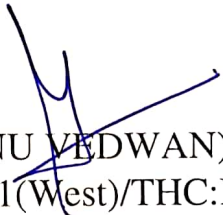
FIR No.733/18  
Case No.2700/19  
PS Punjabi Bagh

25.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.  
None for accused.

Summons were issued to the accused, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020



FIR No.262/19  
Case No.6114/19  
PS Punjabi Bagh

25.08.2020

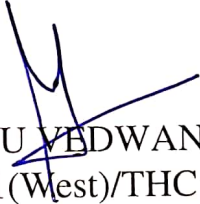
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused persons.

Presence of accused persons and their counsel could not be procured on the cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 24.11.2020.

  
(MANU YADWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

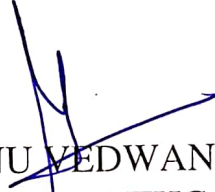
FIR No.485/19  
Case No.9451/19  
PS Punjabi Bagh

25.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.  
None for accused.

Summons were issued to the accused, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.172/19  
Case No.9453/19  
PS Punjabi Bagh

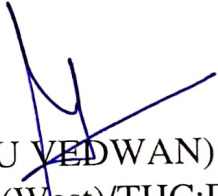
25.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Summons were issued to the accused, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.73/19  
Case No.1593/20  
u/s 379/411/34 IPC  
PS Punjabi Bagh

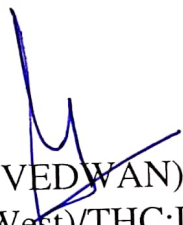
25.08.2020

Present: Ld. APP for the State.

Accused is stated to be on court bail.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Let accused be summoned through IO returnable by 24.11.2020.

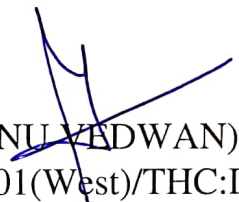
  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.285/19  
Case No.1285/20  
u/s 33 Delhi Excise Act  
PS Punjabi Bagh

25.08.2020

Present: Ld. APP for the State.  
Accused is stated to be on bail.  
Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Let accused be summoned through IO returnable by 24.11.2020.

  
(MANUVEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

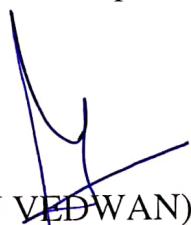
e-FIR No.14412/20  
Case No.3483/20  
u/s 411 IPC  
PS Punjabi Bagh

25.08.2020

Present: Ld. APP for the State.  
Accused is stated to be in JC.  
Sh. Jitender Kumar, Remand Advocate is present.  
Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Copy of charge sheet be supplied to the accused through Jail Superintendent concerned.

Be put up for appearance of accused / further proceedings on 09.09.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.617/20  
Case No.3484/20  
u/s 25 Arms Act  
PS Punjabi Bagh

25.08.2020

Present: Ld. APP for the State.

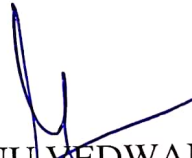
Accused is stated to be in JC.

Sh. Jitender Kumar, Remand Advocate is present.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Copy of charge sheet be supplied to the accused through Jail Superintendent concerned.

Be put up for appearance of accused / further proceedings on 09.09.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.76/09  
Case No.70104/16  
PS Punjabi Bagh

25.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

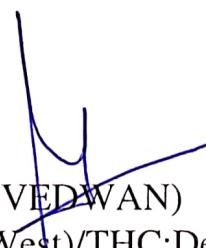
Present: Ld. APP for the State.

Sh. Aditya Sharma, Id. Counsel for accused Sharvan Kumar Jha.

None for other accused.

Presence of accused Sanjay Kumar and his counsel could not be procured on the Cisco webex meet application.

Be put up for appearance of accused Sanjay Kumar as well as for purpose fixed on 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020



FIR No.837/14  
Case No.3711/17  
PS Punjabi Bagh

25.08.2020


File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused persons.

Presence of accused persons as well as their counsel could not be procured on the Cisco webex meet application.

Be put up for appearance of accused persons as well as for purpose fixed on 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.404/18  
Case No.70/19  
PS Punjabi Bagh

25.08.2020

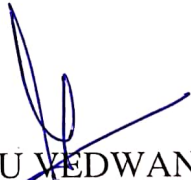
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Presence of accused as well as his counsel could not be procured on the Cisco webex meet application.

Be put up for appearance of accused as well as for purpose fixed on 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

FIR No.286/18  
Case No.548/19  
PS Moti Nagar

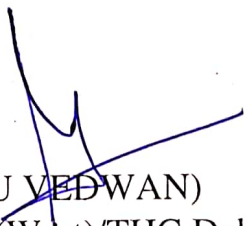
25.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.  
None for accused.

Presence of accused as well as his counsel could not be procured on the Cisco webex meet application.

Be put up for appearance of accused as well as for purpose fixed on 24.11.2020.

  
(MANU VEDWAN)  
MM-01(West)/THC:Delhi  
25.08.2020

**CC No. 2009/2020**  
**RCI Logistic Pvt Ltd Vs Satender Kumar**  
**U/s 156 (3) Cr PC**  
**PS Punjabi Bagh**

25-08-2020

Present:

Sh Shakti, Learned Counsel for the Complainant is connected through Cisco Webex Meeting App.  
Submissions on the application of the complainant under section 156(3) Cr PC heard.  
At request, put up on 29-08-2020 at 3 PM for clarifications / orders.

  
(Manu Vedwan)

**MM: West District: THC/Delhi**  
**25-08-2020**

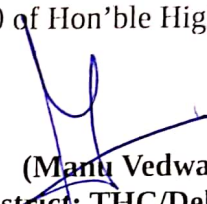
**CC No. 9393/2018**  
**State Vs Devender Kumar Sharma**  
**FIR NO. 317/2018**  
**PS Punjabi Bagh**

25-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 21-04-2020 for 25-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-20 of Hon'ble High Court, the matter be put up for purpose fixed on 24-11-2020.

  
(Manu Vedwan)  
MM: West District; THC/Delhi  
25-08-2020

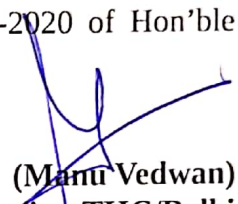
**CC No.1767/2018  
State Vs Raju @ Golu  
FIR NO. 606/2017  
PS Punjabi Bagh**

25-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 21-04-2020 for 25-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 24-11-2020.

  
(Manu Vedwan)  
**MM: West District: THC/Delhi  
25-08-2020**

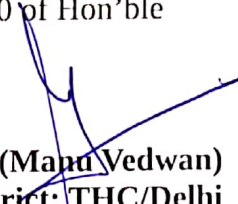
**CC No. 6050/2017  
State Vs Rajesh @ Dil Dil  
FIR NO. 319/2017  
PS Punjabi Bagh**

25-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 21-04-2020 for 25-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 24-11-2020.

  
**(Manu Vedwan)**  
**MM: West District: THC/Delhi**  
**25-08-2020**

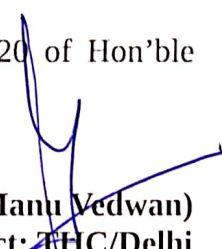
**CC No. 4733/2017  
State Vs Jaideep  
FIR NO. 621/2014  
PS Punjabi Bagh**

25-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 21-04-2020 for 25-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 24-11-2020.

  
(Manu Vedwan)  
MM: West District, THC/Delhi  
25-08-2020



**CC No.74722/2016  
State Vs Raju Yadav  
FIR NO. 799/2014  
PS Punjabi Bagh**

25-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 21-04-2020 for 25-08-2020 as per the directions of the Hon'ble High Court).

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**MM: West District: THC/Delhi  
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